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# RAJYA SABHA

Thursday, the 20th November, 1980/ 29th Kartika 1902 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

#### ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question Nos. 41 and 46 are on the same subject. Therefore we can club them together.

## Contract to U.S.A. software for Radar project

\*41. SHRI ARVIND GANESH KULKARNI†:

SHRI S. W. DHABE:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Electronics Radar Development Establishment, Bangalore, placed a contract on M/s. C.C.C.C., U.S.A., for Software for a radar project;
  - (b) if so, what  $i_S$  the value of the ontract and its present position;
- (c) whether the Department of Electronics were consulted in this regard; and
- (d) whether Tata Institute of Fundamental Research, who are internationally known for data processing Software were consulted?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Electronics Radar & Development Establishment (LRDE), Bangalore had signed a contract with M/s. 4C (USA) for the development of a Radar Data Processor (RDP), including Software which forms a part of it.

(b) The contract was for Rs. 46.64 lakh<sub>s</sub> but it was cancelled as the firm was unable to give a bank guarantee.

- (c) The necessity of taking assistance from a foreign firm was established by a Technical Committee of which the Deptt. of Electronics and Bharat Electronics Ltd were members.
  - (d) No, Sir.

### Transmitter for radar project

\*46. SHRI S. W. DHABE: SHRI ARVIND GANESH KULKARNI†:

Will the Minister of **DEFENCE** be pleased to state:

- (a) whether Electronics Radar Development Establishment, Bangalore placed a contract for development of a transmitter for a radar project with a firm in U.S.A.;
- (b) if so, whether the Department of Electronics were consulted in this regard;
- (c) whether the Bharat Electronics Limited expressed their inability to do the job; and
- (d) what is the amount of the contract and its present status?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Electronics & Radar Development Establishment (LRDE), Bangalore have placed a contract on a U.S. firm for development of a power amplifier of a transmitter for a radar.

- (b) and (c) Yes, Sir
- . (d) The contract is for Rs. 70 lakhs and it is progressing as per schedule.

SHRI ARVIND GANESH KUL-KARNI: Sir, about this contract under question No. 41—which was placed with the firm, may I know from the hon Minister whether there is a rule that for contract exceeding Rs. 5 lakhs permission has to be obtained from the Department of Electronics

<sup>†</sup>The question was actually on the floor of the House by Shri Arvind Ganesh Kulkarni.

and, if so, whether any permission was obtained while this contract was placed? I know that this was done during the Janata Government's time and they have got very little interest in developing indigenous technology. So. I would like to know whether the Government will now make it clear that the Government's entire interest is in developing indigenous technology and whether such a practice of placing orders with the US firm by breaking the rules will be forthwith suspended as it inhibits the growth of indigenous technology. And in this connection, may I also know whether the Director of Electronics Radar and Development Establishment has any special interest in placing this contract?

SHRI SHIVRAJ V. PATIL: Bharat Electronics Limited were the members of the Technical Committee and they were consulted before this contract was placed. And the contract was given to a foreign firm in order to get modern technology. Attempts are being made to develop indigenous technology. But whenever it is not possible to develop modern technology within the available time or within a short time, contracts are given to foreign firms to get the modern technology. We are certainly trying to be self-reliant and trying to develop the technology here. But wherever it is necessary, we do take assistance from foreign firms and with the help of the technology we get from outside, we develop indigenous technology on that basis

SHRI ARVIND GANESH KUL-KARNI: I am sorry my good friend is giving his reply in half-hearted confidence. My basic emphasis was on development of indigenous technology. Leave aside which Government placed the order or allowed this firm to supply this material. You have not made it clear whether the Department of Electronics itself was consulted because it is being entrusted to develop this technology. Has the Director of

the Electronics Radar Development Establishment made any attempt to develop this technology upto the required standard? That was the thrust of my question, namely, development of indigenous technology. I want an affirmation that for developing this sensitive technology our technicians will be given the first preference rather than importing it. My second question is this. I am not asking many questions.

MR. CHAIRMAN: You are entitled to two questions on the first one and one question...

SHRI ARVIND GANESH KUL-KARNI: I do not want it. I do not want to waste the time of the House Question No. 46 is also on the development of indigenous technology have alleged there that the Department of Electronics was not consulted. I do not want to give anybody's name. But the Director was very much interested in this. You will be surprised to know that a technician is being posted in America and he has been wasting his time there for the last six months. Is this the way that the Department of Electronics should I want a complete asserfunction? tion by the Government that Government at least will develop the technology indigenously scientists are quite competent to do that.

SHRI SHIVRAJ V PATIL: The Director was consulted in this matter He was one of the members of the Technical Committee and only after getting his opinion the contract was placed.

The second question is about development of indigenous technology. The contract which we have entered into with the USA firm is one-time contract. We are getting the technology from the USA firm and on the basis of that technology we are trying to develop our own technology also. Wherever there is a modern

technology available outside, we are trying to make use of that also. On the question whether we could have developed that technology or not, I would not say that we would not have been able to develop it. The time factor has also to be taken into consideration. The question is whether we could do it in a given time, If we are not able to do it in a given time, then we get the technology from outside and with the help of that technology we develop our own.

The hon, Member has said that a scientist is wasting his time in the foreign country. He is not wasting his time. He is participating in the development of the power amplifier After participating in the there. development of power amplifier there, he will come back fully equipped with the knowledge and knowhow which will be utilised by us for the development of indigenous technology in this country. We are developing indigenous technology and we do not want to rely on others. We are trying to do all these things within the time which would be helpful to us.

DR. BHAI MAHAVIR: The hon. Minister said in his reply to the first question that the Tata Institute of Fundamental Research was not consulted while placing this contract. I hope he is aware that Prof. R. Narasimhan of that Institute has awarded the Hari Om Trust Award by the Prime Minister recently for his research in applied sciences and he is an acknowledged world authority on software. May I know if it was a proper decision to place this order before making use of whatever expertise was available in India? Sir, as I see it, both these questions relate to the import of items which positively available within the country. For example, in the case of this software, I would like to ask him whether the Department of Flectronics has not claimed in one its annual reports recently that they are in a position to export computer data soft-

And, Sir, similarly, with reware. the second question also, transmitters are being made in India by the BEL and they exported Rs. 80 crores' worth of radar as per their annual report for 1979-80. Sir, we are exporting these things and still we are placing contracts outside for the import of similar things. Out of the question as to where the contracts are placed, you see, three significant points emerge: One is that we don't Secondly, need these imports. placed properly are not contracts Thirdly, they with proper sanction. have been done in a manner which is So, I would like to ask suspicious. him pointedly whether the honourable Minister will confirm or deny the fact that this contract which was placed with M/s CCCC of the USA is practically closed and the money has been paid, but we have not got anything in return for the money paid, and now this particular establishment is looking for some other party to place a similar contract. I would like to ask him if he is aware of this and, if he is not aware of these facts, whether he would look these facts and enlighten us. friend mentioned that it was done in Government's previous Maybe it is so. But we are not now concerned with the question as to which political party was heading the that time. Government at matter concerning our defence and it is essential that our expertise is put to use rather than that we should go out and get things in a very suspicious and fishy manner Sir, I would like him to enlighten us on these points.

SHRI RAMANAND YADAV: Sir, this side also.

SHRI SHIVRAJ V. PATIL: Sir in one question so many questions are asked and I shall attempt to answer all the questions that have been put.

The first question relates to the consultation with the Tata Institute of Fundamental Research Sir. the Tata



Institute of Fundamental Research is having some know-how relating to data processing. But that know-how is not sufficient. The Tata Institute of Fundamental Research has not been able to develop the know-how which will be able to process the data relating to objects which ar moving at a great speed, objects which take sharp turns, objects which cross each other. The know-how with the Tata Institute of Fundamental Research is not sufficient for our purpose and that is why we are trying to get this know-how from outside by contracting with a foreign firm.

DR. BHAI MAHAVIR: Is Prof. Narasimhan not an authority on that?

SHRI SHIVRAJ V. PATIL: I am not saying that; I am not saying that. What I am saying is whatever was available with the Tata Institute of Fundamental Research at that time was not sufficient. I am not saving that a particular scientist will not be able to develop that kind of technology in the future. But what I am saying is that it was not available at that time...

DR. BHAI MAHAVIR: What about the present?

SHRI SHIVRAJ V. PATIL: ...and it was necessary for us to get it from outside and that was why we did it.

DR. BHAI MAHAVIR: Are you sure that they do not have it at present?

SHRI SHIVRAJ V. PATIL: What I am saying is that it was not available at that time and so, we did it. But our attempt is to take the assistance from the Tata Institute of Fundamental Research also for the indigenous development. We are not shutting them out. We are trying to take their assistance also and also assistance of all the scientific knowledge that is available in our country for the development of indigenous capability. Now that would be our direction: that would be our policy. But in this case, we took the know-how from outside. We tried to take the know-how from outside.

to Questions

The second question is about the composition of the contract. We entered into the contract with that firm. But they did not give us the reverse guarantee for the money we were going to pay them, and that is why this contract could not be gone into. We are trying to get this how from other firms. This contract has fallen through. We are not now doing anything with that firm

DR. BHAI MAHAVIR: money is paid all the same. (Interruptions). I would like you to contradict it.

(Interruptions)

SHRI ARVIND GANESH KUL-KARNI: The money is not paid as yet.

### (Interruptions)

SHRI SHIVRAJ V PATIL: I am saying that the contract was not entered into, because they were not in a position to or they did not, us the reverse guarantee for the money we were going to pay them.

SHRI PILOO MODY: That heard.

SHRI SHIVRAJ V. PATIL: Reserve guarantee they had to give for the money we were paying. But they were not giving us the reverse guarantee. We have not entered into the contract with them. The conract fell through. That is why I am saying that . . . (Interruptions).

MRCHAIRMAN: Please sit down.

SHRI RAMANAND YADAV: Sir . . . (Interruptions) Unless you entered into . . .

MR. CHAIRMAN: Mr. Yadav, when the hon. Minister is answering the question, please do not intervene. I will tell you:

''दो चीज तीरऐ श्रक्लस्त दम फरो वस्तन बवसते गुफ्तान व गुफ्तन वववे खमोशी"

दो चीजें ग्रक्ल से खारिज हैं। एक तो यह कि चुप बैठना जब बोलने का वक्त हो ग्रौर दूसरी चीज खामोशी के वक्त बोलना।

## श्रीरामानन्दयादव:

I protest against this remark by the Chair . . . (Interruptions).

सभापित जी, हम अपने राईट को प्रोटेक्ट करना चाहते हैं आपके माध्यम से यह रिमार्क आपका अच्छा नहीं है। सभापित जी, मेरी बात सुन लीजिए।... (Interruptions)। आपने बड़ा ही अनचैरिटेबुल रिमार्क किया है और यह अच्छा नहीं है। बात यह है कि हम आनसर जानना चाहते हैं मती जी, जब आनसर सेटिस्फैक्टरी नहीं होगा तो हर मेम्बर को अधिकार है बोलने का...

... (Interruptions)

## श्री सभापति : 📑

I am telling you. (Interruptions)
मैंने ग्रापका नाम लिख कर रखा है।
ग्रापका जब वक्त ग्रायेगा तो बोलिये।
(Interruptions)

श्री राभानन्द यादव : यह हमारा राइट है, इम ग्रानसर से सेंटीस्फाई नहा हैं तो चाहते है कि मंत्री जी इस हाउस को सेटिस्फाई करें।

श्री सुन्दर सिंह भण्डारी : श्रीमन्, शेर का उल्टा श्रसर हो रहा है, कृपया शेर न बोलें ।

श्री सभापति : ग्रब मैं उनका दूसरा शेर सादी का शेर सुना दूं?...(Interruptions)

"तामर्दे सुख़न न गूपता बाशद ऐवो हुनर्श न हुफ्ता बाशद" जब तक श्रादमी न बोला हो ता उसका ऐवा हुनर छिपा रहता है।

SHRI SHIVRAJ V. PATIL: What I was saying is that this reverse guarantee was not given by the firm. The contract fell through. That is what I was saying. (Interruptions). There was no contract at all.

SHRI PILOO MODY: 'The contract fell through'—what does it mean? How much money have you paid?

SHRI SHIVRAJ V. PATTL: Well. there was no contract entered into, because they did not give us the reverse guarantee. There was no question of our making the payment to that firm. We have not paid anybody. (Interruptions). When I say that the reverse guarantee was not given and the contract fell through, did it not mean that?

SHRI PILOO MODY: It does not mean that. Now we are satisfied.

SHRI SHIVRAJ V. PATIL: So, Sir, I think, I have answered all the points.

DR. BHAI MAHAVIR: No, Sir. He has not answered the point as to whether the Department of Electronics has claimed that they are in a position to export software and whether the B.E.L. exported. Rs. 30 crores worth of radar equipment and at the same time we are placing contracts for imports from outside. If so, why?

SHRI SHIVRAJ V. PATIL: Sir, this is a different question. But I am answering that. Sir, we have some technology, some know-how for the data processing. But this is a particular kind of technology, a particular

kind of knowhow. This is a very sophisticated technology. We have a technology and we aevelop upon it. We may have the most modern technology also This is a technology which used for processing the data when the aircraft move with a great speed, take turns and when different objects cross each other. Now, for this purpose, the automatic data processing system has to be developed. The question is whether that kind data processing knowhow is available with us or not, and if that kind of knowhow is not available with us, whether we would be interested in developing that kind of knowhow even with the help of foreign firms and foreign collaboration also. this case that is what actually have tried to do. We have tried to get he knowhow from outside one term contract basis and develop it here only. What was exported was something different and was tried to develop was something different.

SHRI NARASINGHA PRASAD NANDA: Sir, the hon. Minister said that the contract fell through cause there was no reverse guarantee. In fact, the answer supplied by the hon. Prime Minister was that there is no contract. If there is no contract, then what kind of technical knowhow were you getting by putting one of your officers for training in the United States of America for the last six months? That is number one. Secondly, from the kind of answer given by the hon. Minister would it be correct to say that we technical have not developed that knowhow for development of power amplifiers and transmitters for the radar projects? These are the two specific questions that he should answer.

SHRI SHIVRAJ V. PATIL: Sir, this difficulty has arisen because the hor Member has come a little late.

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We are answering the two questions together.

SHRI NARASINGHA PRASAD NANDA: I come to the House before the hon. Minister came here.

MR. CHAIRMAN: We don't keep a time-keeper here.

SHRI SHIVRAJ V. PATIL: Sir, in the first question, what is involved is the software, and in the second question, what is involved is power amplifier. Our scientists the foreign countries are participating in the development of the amplifier. And that contract is being performed. The first contract has fell through and that is why we are not in a position to perform the first contract. As far as the second contract is concerned, we are getting assistance, the development is going on there and our scientists are participating in that development. by doing that, they will be able to get the technology necessary for us.

SHRI NARSINGH NARAIN PANDE: Sir, the hon. Minister while giving the reply stated that the contract has been cancelled. I wanted to know whether it is a fact that at the time the contract was entered into, all these implications which the Minister has clarified just now were taken into consideration or not.

SHRI SHIVRAJ V. PATIL: Well, Sir, the contract is not entered into. It was in the process of negotiation. And because they did not give the reverse guarantee, we have not entered into a contract. And we are getting the knowhow from a different firm.

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SHRI NARSINGH NARAIN PANDEY: Sir, my question is very simple. My question is whether at the time of entering into the contract—this contract was completed or not. It is not my question whether at that time that Government which has entered into the contract has taken all these precautions which the hon. Minister has just now said or not. This is my question.

SHRI SHIVRAJ V. PATIL: Sir, there are two aspects to this question. One is technical and the second is legal. As far as the technical aspect is concerned, the firm was quite capable of giving us the necessary knowhow. We contracted with the firm and we tried to get the know-how from that firm. The legal aspect of it is that certain formalities are to be fulfilled before a contract is made. Here, the reverse guarantee was to be given by the firm. They did not give the reverse guarantee and so the contract could not be completed. The contract could not be entered into and this has fallen through.

श्री रामानन्द यादव : सभापित महोदय, जनता पार्टी के राज्य में यह कांट्रेक्ट देने का प्रयास किया गया था श्रीर (Interruptions) ग्रमरीका को देने का प्रयास किया गया था । इतिहास साक्षी है कि जब कभी हिन्दुस्तान पर विपत्ति ग्राई है ग्रीर पड़ोस के किसी होस्टाइल कंट्री से युद्ध हुग्रा है तभी इसी समय श्रमरीका के साथ सामान सप्लाई करने के जो हमारे एग्रीमेट हुए उसको उसने बन्द कर दिया । इसमें दूसरी बात हमें यह मालूम होतो है कि जनता पार्टी हमारे डिफेंस को भी ग्रमरीका को मार्टगंज कर देना चाहती थी ।

श्री शेख ग्रब्दुल रहमान : यह क्वश्चन है या भाषण है . . . (Interruptions)

श्री राशानन्द यादव . जरा सुन नीजिए । यह साफ्टवेयर यूज होता है मिलटिरी परपजेज के लिए, डाटा प्रोमेसि के लिए. .

**श्री सभापति** : श्रापका सवाल क्या है

श्री रामानन्द यादव . मैं सवाल पूछ रहा हूं, मुझे एक्सप्लेन करने दीजिए। सभापति जी, जब दूसरे भूमिका बांधते हैं तो श्राप उनको तो रोकते नहीं श्रीर जब मै भूमिका बांधता हूं तो मुझे रोकते हैं। मुझे पहले एक्सप्लेन करने दीजिए। तो मैं यह कह रहा था कि यह जो जनता पार्टी के राज्य मे अमरीका के साथ डिफेंस को भी मार्टगेज कर देने की कोशिज की गई थी यह उसका एक ज्वलंन उदाहरण है। मैं सरकार से यह जानना चाहता हैं कि इस प्रकार के सेंसिटिव वयर्ज के लिए सामान लेने के लिए अमरीका से टेंडर लेने का क्यों प्रयास किया गया जबकि यह देखा गया कि पिछले कुछ सालों मे अमरीका ने हमें लड़ाई के सामान के या दूसरे एग्रीमेंट्स के तहत सामान देना बन्द कर दिया में यह भी जानना चाहता हूं कि उस समय की सरकार ने इस साफ्टवेयर के लिए क्या ग्लोबल टेंडर इनवाईट किए थे ? अगर ग्लोबल टेंडर इनवाईट किया तो किन किन मुल्क से...

श्री पीलू मोदी : मालूम है ग्लोबल टेडर क्या होता है ?

श्री रामानन्द यादव : यह तो श्राप ही जानते हैं क्योंकि ग्राप प्जीपतियों के रक्षक भी हैं ग्रीर भक्षक भी हैं । तो मैं यह जानना चाहता हूं कि क्या मरकार ने ग्लोवल टेंडर इनवाईट किए थे, ग्रगर मंगवाए थे तो किन किन मुल्कों से टेंडर ग्राए थे? हमारे यहां के साईन्टिस्ट्स ने उसकी कम्पेरेटिव स्टडी भी की होगी, इकोनोमिक वायबिलेटी भी देखी होगी, या उसको समझ कर इस ग्लोवल टेंडर में किन किन मुल्कों का नामंजूर किया गया ग्रीर क्यों किया गया? मैं यह भी जानना चाहता हूं कि किन किन मुल्कों का स्वीकार किया गया था? ग्रमरीका का विशेष रूप से स्वीकार करने का क्यों प्रयास किया गया?

(Interruptions)

श्री शिवराज वी. पाटिल : सभापित महोदय, यह जो टेक्नोलोजी या नी-हाऊ हमें चाहिए थी, जिसकी जरूरत थी यह दुनिया के किस मुल्क से हमें मिल सकती है, यह देखने की कोशिश जरूर की गई । कई देशों से देखने की हम ने कोशिश की लेकिन अन्त में ऐसा स्पष्ट हुआ कि स्रमरीका की जो फर्म है वह हमें टक्नोंलोजी देने के लिए तैयार है। ऐसा जब हमें पता चला तो वह करने की कोशिश हमने की। भ्रब यहां पर ग्लोबल टेंडर बलाने की बात माननीय सदस्य ने ऐसी चीजों में तो ग्लोबल टेंडर नहीं बुलाए जा सकते । जहां तक टेक्नालोजी का सवाल है, यह तो टेंडर पर, कांदेक्ट पर नहीं हो सकती । जहां भी में उपलब्ध होती है वहां से हम टेक्नोलोजी लेने की कोशिश करते हैं। ग्रगर वह एक देश में हो तो वहां जायेंगे, दूसरे देश में हो तो वहां जायेंगे, तीसरे देश में हो तो वहां जायेंगे, वहां से लेने की कोशिश करेंगे । टेंडर करके तो ऐसी टेक्नालाजी का पता श्रपने को मिल नहीं सकता है। हमारे सम्मानीय सदस्य ने पूछा है कि ग्रमेरिका से क्यों लिया है दूसरे देश से क्यों नहीं लिया है। तो दूसरे देश से भी लेने की कोशिश जरूर हई है मगर दूसरे देश में जाने के बाद वहां पर कुछ ऐसी चीजें हमें मिल रहीं थी जिसके म्रन्दर जो पार्टस है वे पार्टस फिर हमको उसी देश से लेने जरूरी थे। अगर हम समझें कि एक देश से ले लें टेक्नालाजी तो उसके बाद जो दूसरे पार्ट है वे उसी देश से लेना जरूरी होता। इस प्रकार से हम किसी एक देश पर निर्भर न रहे, हम ग्रनेक देशों से चाहें जरूरत महसूस हो तो पार्ट ले सकें ऐसी हमारी कोशिश थी । दूसरे देशों से हमने लेने की कोशिश की ग्रौर हमें ऐसा उन देशों से ये चीजे लेने के बाद हमको उसके जो स्पेयर पार्ट हैं या दूसरे पार्ट हैं वे उन्ही देशों से लेने की जरूरत पड़गी भौर वह टेक्नालाजी पूरी तरह से वहां से मिलने की उम्मीद नजर नहीं श्रायी तो उस समय हमारी पिछली ने यु० एस०  $\mathbf{v}$ की से लेने की कोशिश की जिसके ग्रन्दर जो पार्ट है वह हम किसी दूसरे मुल्क से 🗟 सकते हैं ग्रौर उसका

इस्ट्रमेंट बनाकर दे सकते थे । श्रव उन्होने कम्परेटिव स्टडी का सवाल किया है। सभापति महोदय कम्परेटिव स्टडी का सवाल तो बहुत मुश्किल होता है टेक्नालाजी म, कोई एक इंस्ट्रुमेट एक देश से ग्रा जाये, दूसरा इंस्ट्रमेंट दूसरे देश से आ जाये ग्रौर तीसरा इंस्ट्र्मेंट तीसरे देश से श्रा जाय तो एक इंस्ट्रुमेंट में एक चीज ग्रच्छी होगी दूसरी चीज ग्रच्छी नहीं होगी, दूसरे इंस्ट्रुमेंट में एक चीज अच्छी होगी दूसरी चीज अच्छी नहीं होगी, ग्रौर तीसरे इंस्ट्रुमैट में तीसरी चीज ग्रच्छी होगी कोई श्रौर श्रच्छी होगी । ग्रतः ऐसे जो सोफिस्टीकेटेड इंस्ट्रुमेंट होते है उसके ग्रन्दर कम्पेरीजन करना मुश्किल होता है इसलिए हम ये करते हैं कि जो हमारा उद्देश्य है उसकी पूर्ति के लिए कौन-सा इंस्ट्रुमेंट हमारे काम मे ग्रा सकता है, कौन-सा इंस्ट्रुमेंट लेने से हमारे उद्देश्य की पूर्ति हो सकती है, यह हम सामने रखते है और जो इंस्ट्रमेंट लेने के बाद हमारे उद्देश्य की पूर्ति होती है हम वह इंस्ट्रुमेंट लेने की कोशिश करते है ? सिर्फ कम्पेरीजन करने से ऐसा सवाल हल नहीं हो सकता। इसलिए इसके म्रन्दर कम्पेरीजन करने का कोई सवाल नहीं है।

श्री सभापति . ग्राखिरी सप्लीमंटरी मिस्टर राममूर्ति ।

SHRI P. RAMAMURTI: The hon. Minister had stated in his reply that it is not a case that our technologists are not capable of loping this technology but it is a question of time factor. This is the specific thing he said. I want to know when they had not consulted the Tata Institute of Fundamental Research where you have got a top technologist in this field and without enquiring from him as to what will be the time factor involved in developing this technology by ourselves, how could the Government come to the conclusion that the time factor is very important and that we cannot develop it within this time? I do not say whether this Government or the previous Government did it but I want to know how did the Government come to the conclusion that it cannot be developed within this time? Actually one year has been wasted and we have not even been able to enter into a contract. Therefore, without consulting technologists with regard to the time factor, how did the Government enter into this contract?

SHRI SHIVRAJ V. PATIL: am trying to answer two questions at a time, question No. 41 and 46. With respect to question No. 41, the software technology, we were not certain whether we would be able to develop it or not but we are not going to take any pessimistic view. In the long future we would be able to develop this software technology also in our country. As far as question No. 46 is concerned, our scientists were not in a position to develop it within the foreseeable future. Sir, as far as Question No. 46 is concerned, the time factor is important. As far as Question No. 41 is concerned, this is in regard to our capacity to develop the near future. These two things are coming together. Perhaps, because of this, some apprehension has The second question was, how we have taken a decision without consulting the Tata Institute of Fundamental Research.

SHRI P. RAMAMURTI: I asked a question about the time factor.

SHRI SHIVRAJ V. PATIL: I have answered the question. The time factor relates to Question No. 46 and our capacity to develop relates to Question No. 41. I am answering two questions. Because of this, the two things are coming together. As far as Question No. 41 is concerned, we are not in a position to say whether we would be able to develop that kind of technology in the near future. May be, after ten or fifteen or twenty years, after a long time, in the future, we may be able to develop that. Are we ready to wait

till such time? As far as the power amplifier is concerned, we could have developed it, but we could not have developed it in time. (Interruptions) The question about time factor is in relation to Question No. 46. The question had been asked, why did we not consult the Tata Institute of Fundamental Research. Our scientists in the Tata Institute of Fundamental Research do meet, do talk and do consult. They know what is the standard of development in regard to a particular technology over there also. So, having known that and having informally talked with others, they had come to the conclusion that in a matter like this, it would not be possible to wait for a long time, so that they took the decision and they accepted the assistance from outside.

SHRI P. RAMAMURTI: I must congratulate the hon. Minister for his capacity to evade the question.

MR. CHAIRMAN: The difficulty has arisen because you had asked a question which refers to two questions. The time factor in regard to two questions has been adequately answered by the hon. Minister.

\*42. [The questioners (Shri Santosh Kumar Sahu and Shri M. R. Krishna) were absent. For answer vide cols... 32-33 infra].

Recommendations of the Indian Science Congress Association

\*43 DR. LOKESH CHANDRA:†
SHRI BISHAMBHAR NATH
PANDE:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have considered the recommendations of the Indian Science Congress Association to utilise various alternative energy sources, with particular emphasis on hydrogen production from water; and

<sup>†</sup>The question was actually asked on the floor of the House by Dr. Lokesh Chandra.